

Annexure - 6													
Name of the corporate debtor: Asten Properties and Developers Private Limited; Date of commencement of Liquidation: 01st August 2025; List of creditors as on: 30th September 2025													
List of operational creditors (Employees)													
Sr. No.	Name of authorised representative, if any	Name of Employee	Details of claim received		Details of claim admitted			Amount of contingent claim	Amount of any mutual dues, that may be	Amount of claim under verification	Amount of claim not admitted	(Amount in ₹)	Remarks
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?						
1		Siraj Mather	11/07/24	24,00,000	-	Director' Salary	Yes	-	-	-	24,00,000	Unacceptable, We have verified your claim for salary due in light of the resolution passed by the Board and copy of the ledger attached with the Claim form. On verification of the copy of the resolution submitted we observed that the resolution is not as per Article 35 of the Company and the claim towards TDS unpaid is a dues payable to the Government of India and shall be a duplication if accepted as due to you. Hence your claim is marked as un-acceptable	
2		Siba Martin	03/09/25	2,48,379	-	EPF & Gratuity	No	-	-	-	2,48,379	Your claim in Form D amounts to INR 2,48,379 /, which includes EPF employee contribution of ₹65,162/-, EPF employer contribution of ₹ 79,371/-and gratuity of ₹1,03,846/- for the period from 26/09/2012 to 13/06/2024. The Corporate Debtor is liable for the PF dues to EPFO and EPFO has submitted their claim to the liquidator and the same has been admitted without any rejection. The distribution of liquidation estate shall be made according to Section 53 of IBC, 2016. Hence, you may approach EPFO authorities for your claim regarding PF. With regard to the gratuity amount, it is noted from the records that you were deputed with M/s. Asten Realtors (P) Ltd., the parent company of Asten Properties and Developers (P) Ltd. We further understand that you have already submitted a claim for gratuity with the liquidator of M/s. Asten Realtors (P) Ltd and the same has been admitted by him. Admission of the same claim here would result in duplication of the same claim from two Corporate Debtors. Accordingly, your gratuity claim is rejected	
3		Rajan P	04/08/25	2,33,469	0	EPF & Gratuity	No	-	-	-	2,33,469	The Corporate Debtor is liable for the PF dues to EPFO and EPFO has submitted their claim to the liquidator and the same has been admitted without any rejection. The distribution of liquidation estate shall be made according to Section 53 of IBC, 2016. Hence, you may approach EPFO authorities for your claim regarding PF.	
4		Siddhik A M	16/07/24	1,35,000	-	Gratuiy	No	-	-	-	1,35,000	Your claim in Form D towards Gratuity of Rs.1,35,000/- for the period from 16-7-2012 to June 2024 has been verified and noted from the records that you are at presently deputed with M/s. Asten Realtors (P) Ltd the parent company of the Asten Properties and Developers (P) Ltd and we understand that you have put a claim for the same with the IRP/RP of M/s. Asten Realtors (P) Ltd hence admission your claim here will lead to undue enrichment therefore marked as contingent claim to the extent of Gratuity dues and marked as acceptable subject to the terms above mentioned.	
Total				30.16.848	-	-	-	-	-	-	30.16.848		